

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s ACCURARCH ACRYLICS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Accurarch Acrylics Private Limited
2.	Date of incorporation of corporate debtor	18/05/2009
3.	Authority under which corporate debtor is incorporated / registered	ROC Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25209KL2009PTC024180
5.	Address of the registered office and principal office (if any) of corporate debtor	Door No.5, Building No.638, Ward No. 3, PLOT NO.32,KINFRA PARK,NALUKETTU ROAD, K, INFRA PARK, Thrissur, KORATTY, Kerala, India, 680309
6.	Insolvency commencement date in respect of corporate debtor	09.04.2025
7.	Estimated date of closure of insolvency resolution process	06.10.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Rajmohan R IBBI/IPA-001/IP-P-02331/2020-2021/13517
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Rajbhavan, Krishnapuram St No 6, HS 175A & 514-12/1, Ollukkara (PO), Thrissur – 680655 rajmohanip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Rajbhavan, Krishnapuram St No 6, HS 175A & 514-12/1, Ollukkara (PO), Thrissur – 680655 aaplcrp@gmail.com
11.	Last date for submission of claims	23.04.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the Class(es)  Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not Applicable</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s **Accurarch Acrylics Private Limited** Vide CP(IBC)/33/KOB/2024 Dated on 09.04.2025

The creditors of M/s **Accurarch Acrylics Private Limited**, are hereby called upon to submit their claims with proof on or before 23.04.2025 to the interim resolution professional at the address mentioned against entry No. 10.



**RAJMOHAN R**  
FCA, ACS, IP, RV, CAIB, DISA

*Rajmohan R*  
Insolvency Professional  
Regn.No: IBBI / IPA-001/IP -  
02331/2020-2021/13517

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NIL] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : CA & IP Rajmohan R

IBBI/1PA-001/IP-P-02331/2020-2021/13517

Date and Place:

: 10.04.2025 , Thrissur

**RAJMOHAN R**  
FCA. ACS. IP. RV. CAIB. DISA

  
Insolvency Professional  
Regn.No: IBBI / IPA-001/IP -  
-P-02331/2020-2021/13517



English

Newspaper - public Announcement - Dated  
- 11-4-2025

Burnnew line - All Kerala Edition

Malayalam

Kerala Kaumudhi - Thrissur & Ernakulam (Rochi) Edition



